

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**IB-452(ND)/2017**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018.**

**NAME OF THE COMPANY: Power2sme Pvt. Ltd. Vs. M/s. JV Strips Ltd. &  
Ors.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

**Present:**

Mr. Pankaj Bhagat, Ms. Tusharika Sharma, Advocate  
for the Petitioner

Mr. Alok Kumar Agarwal, Mr. Harshal Kumar, Ms.  
Shuchi Sejwani, Advocates for the Respondent.


**ORDER**


The applicant being the Operational Creditor at whose instance the Resolution Process was initiated is aggrieved by the inaction of the Resolution Professional in this case.

✓

Court notice be issued to the Resolution Professional to be present in Court and to the COC. Returnable on 11<sup>th</sup> September, 2018.

Process Dasti.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**